

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No.10915/2015

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

MAHESH CHANDRA & ANR.

Respondent(s)

Date : 29-11-2017 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE AMITAVA ROY
[IN CHAMBERS]

For Petitioner(s) Mr. Rajeev Dubey, Adv.
Mr. Ashutosh Kumar Sharma, Adv.
Mr. Kamlendra Mishra, AOR
Mr. Abhishth Kumar, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

As a last chance, further four weeks' time, as prayed for, is granted to learned counsel for the petitioner to ascertain the present address of respondent no.1 and to take fresh steps for service on the said respondent.

As prayed for, dasti service is also permitted.

(RACHNA)
SENIOR PERSONAL ASSISTANT

(TAPAN KUMAR CHAKRABORTY)
BRANCH OFFICER